

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-1028(PB)/2019

IN THE MATTER OF:

Sh. Atul Vashisth

.... Applicant/petitioner

v.

M/s. Sunshine Trade Tower Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 03.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Pankaj Paliwal, Mr. Ajay Kumar, Advs.

For the respondent

Ms. Rakhi Sharma, Adv. with Mr. Nitish Kumar, AR

ORDER

Learned counsel for the respondent states that reply shall be filed within ten days with a copy in advance to the counsel for the petitioner along with the vakalatnama and board resolution of the respondent company authorising her to appear.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 23.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)